

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

(8) C.P.(IB)-06-(MB)/2019

CORAM:

SHRI M. K. SHRAWAT
MEMBER (Judicial)

SHRI CHANDRA BHAN SINGH
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 28.08.2019

NAME OF THE PARTIES: Meena S. Gupta
V/s
Satellite Developers Pvt. Ltd.

SECTION: 7 OF THE INSOLVENCY & BANKRUPTCY CODE.

ORDER

1. The Learned Representatives of both sides are present.
2. The Learned Counsel for the Respondent seeks adjournment. On the request from the side of the debtor adjournment is granted with a condition that no further adjournment will be granted to the debtor.
3. Registry is directed to place on record the complete pleadings of this matter.
4. Matter is adjourned for final hearing on **14.10.2019**.

Sd/-

M.K. SHRAWAT
Member (Judicial)

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

28.08.2019
Aah